



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 13 EAA 2020

Date:23.02.2022

To,
The Registrar,
National Green Tribunal, Southern Zone,
Kalas Mahal, Chennai - 600 005.

Respected Sir,

Sub: Submission of SEIAA, Karnataka in respect of orders of Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No. 171 of 2020 (SZ)- Reg.

This has reference to the orders of Hon'ble National Green Tribunal (SZ) in O.A. No. 171 of 2020 (SZ) filed by Dr. Sarvabhoom Bagali with regard to the allegation of river bed sand mining along Krishna river bed in Karnataka State. Accordingly, the submission of Respondent No. 3, SEIAA, is enclosed for kind perusal of the Hon'ble National Green Tribunal (SZ) Chennai.

Yours faithfully,


(Vijay Mohan Raj V.)
Member Secretary,
SEIAA.

Submission in respect of orders of Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No. 171 of 2020 (SZ) from Respondent No.3, State Level Environment Impact Assessment Authority, Karnataka:

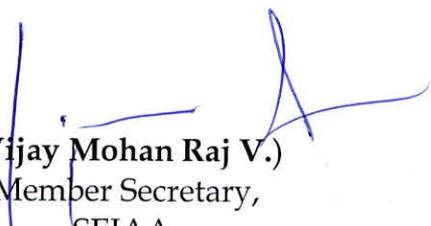
It is submitted that the Hon'ble NGT while hearing the above mentioned matter on 08.09.2020 in order to ascertain the genuineness and real status of river bed sand mining, appointed a Joint Committee comprising of the District Collector, Raichur District, a Senior Officer from MoEF & CC, Regional Office, Bangalore, a Senior Officer from SEIAA, Karnataka, a Senior Officer from KSPCB and a Senior Officer from Department of Mines & Geology as deputed by the Director of Mines, State of Karnataka, to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

Accordingly, the Joint Committee constituted by the NGT has submitted its report before the Hon'ble NGT by e-filing on 16.12.2020. Further, the Hon'ble NGT, during the hearing on 27.01.2021 upon verifying the report noted that there was excess mining done and also heavy machineries were used for doing the quarrying and some illegalities were found and certain penalties have been recovered for transporting more than the permitted quantity. However, for the excess mining, whether they have imposed penalty and recovered additional royalty, including whether they have recovered environmental compensation for doing excess mining including the cost required for restoration has not been mentioned in the report. Hence, the committee is directed to submit a further report.

Further, it is submitted that the Joint Committee has e-filed the second report on 24.03.2021, which is examined by the Hon'ble Tribunal on 09.02.2022. It was also directed that the official respondents who have not filed the Statements to file the statement on or before 23.02.2022.

Further, it is also submitted that the Environmental Clearances were issued to the alleged mining areas by the District Level Environment Impact Assessment Authority, Raichur, vide letter No. DEIAA-OS-18 MIN/2017 and No. DEIAA-OS-25MIN/2017, dated 08.06.2017.

In this regard, it is kindly submitted that, SEIAA, Karnataka was part of the Joint Committee constituted by the Hon'ble Tribunal, which has dealt with the issues raised by the applicant and submitted reports. The SEIAA is in agreement with the reports of the Joint Committee.


(Vijay Mohan Raj V.)
Member Secretary,
SEIAA.